

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
PROMINENT METAL PRIVATE LIMITED

Relevant Particulars

1.	Name of corporate debtor	PROMINENT METAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12th February 2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi under Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101DL2014PTC264825
5.	Address of the registered office and principal office (if any) of corporate debtor	XWH20, 2nd Floor, Plot No-5 Park End, Vikas Marg Delhi East Delhi 110092
6.	Insolvency commencement date in respect of corporate debtor	25th July 2019 is the date of commencement of insolvency under the IBC. 26th August 2019 is the date of communication of order to the IRP. Claims to be submitted as at 25th July 2019
7.	Estimated date of closure of insolvency resolution process	21st January 2020 – 180 days from the date of the order dated 25th July 2019 passed by the Hon'ble NCLT Delhi Bench
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Vivek Parti Registration Number: IBBI/IPA-001/I P-P00813/2017-2018/11376
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Vivek Parti A-166, 2nd Floor, Defence Colony, New Delhi 110024 Delhi Registration Number: IBBI/IPA-001/IP-P00813/2017-2018/11376 Email: v_parti@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-166, 2nd Floor, Defence Colony, New Delhi 110024 Delhi Website: www.prominentmetal.in Email: irppmpl@prominentmetal.in
11.	Last date for submission of claims	9th September 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. 3.

14. (a) Relevant Forms
The submission of claims with proof is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms:
Form B – for claims by operational creditors
Form C – for claims by financial creditors other than home buyers and fixed deposit holders
Form CA – for claims by home buyers and fixed deposit holders
Form D – for claims by workmen and employees
In order to get a copy of the form, you may download the above mentioned forms from the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016.
(b) Details of authorized representatives are available at: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PROMINENT METAL PRIVATE LIMITED on 25th July 2019. The creditors of PROMINENT METAL PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 9th September 2019 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Place: New Delhi
Date: 26th August 2019

Sd/-
Vivek Parti
Interim Resolution Professional

FINANCIAL
EXPRESS
28.8.19

